

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**M.A No. 3358/2015
O.A No. 3432/2015**

New Delhi, this the 9th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Rishi Pal Singh, Aged 58 Years,
S/o. Sh. Girdhari Lal
R/o. House No. 3, Gali No. 9/1
Thakur Rumal Singh Gate,
Samboli, Shahdara, Delhi – 110 094

Working as Lab Assistant,
RDJK, Govt. Boys Secondary School,
Bhajanpura, Delhi-110 053.

...Applicant

(By Advocate : Mr. Ashok Kumar)

Versus

1. Chief Secretary,
Govt. of NCT of Delhi
New Secretariat, I.P. Estate,
New Delhi – 110 002.
2. The Director,
Directorate of Education,
Govt. of NCT of Delhi
Old Secretariat, Delhi – 110 054.
3. Regional Director of Education,
Region-East, Directorate of Education,
Govt. of NCT of Delhi
SBV School Building, Rani Garden,
Delhi – 110 031.
4. Deputy Director of Education,
Directorate of Education,
Govt. of NCT of Delhi
Distt. North-East,
B – Block, Yamuna Vihar,
Delhi-110 053.
5. Kushi Ram
DDO/Vice Principal,
RDJK Govt. Boys Senior Secondary School,
Bhajanpura, Delhi-110 053.
6. Sh. Ram Kumar, Lecturer/PGT,
Incharge of MACP Cell,
Office of Deputy Director of Education,
Distt: North-East, B-Block,

Yamuna Vihar, Delhi – 110 053.Respondents

(By Advocate : Mr. Anmol Pandita for Mr. Vijay Pandita and Mr. Pawan Kumar for R-5)

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter is taken up for hearing, it is submitted by learned counsel for both sides that the substantial relief of 3rd MACP was already granted to the applicant.

3. In the circumstances, the O.A having become infructuous needs no further orders and accordingly disposed of. No costs.

Pending M.A, if any, stands disposed of.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/